157	Written Aiuwas		[4 MAY 1987]			to Questions	158
1		2				3	P.
III.	Во	mbay High Court;			-		
	1.	M/s. Parke Davis	* *	39.7	<ul> <li>Multivitarisation.</li> </ul>	nin formulations a	and categori-
	2.	M/s. Pfizer Ltd.		*	. Protinex	Formulations.	
166	3. M/s. Warnet Hindustan Ltd Multivitamin formula certain other form sation						
	4.	M's Fulford India L	td.		Gentamy	cin formulations.	
- 4	5.	M/s. Duphar Interfra	n Ltd.	ű,	. Silver Su	phadiazine and its	formulations.
	6.	M/s, John Wyeth &	Bros.	ž	. Formula	tions.	ii ^
A.	7.	M/s. Parke Davis		*	. Ferradol	formulations.	
	3.	M/s. Carter Wallace	a = a		. Diovos fo	emulations.	
ſΥ.	Co	lcutta High Court:		~			

### Increase in the import of drugs

I, M/s. Reckitt Colman

- 1514. SHRI BHUBANESWAR KA-L1TA: Will the Minister of INDUSTRY be pleased to state:
- (a) whether it is a fact that measures announced under New Drug Policy are silent on the subject of drain on foreign exchange;
- (b) whether it is also a fact that no action has been taken for reviewing the list of drugs allowed under OGL;
- (c) whether it is also a fact that the import of drugs have gone up around 100 crores within a period of two years; and
- (d) if so, what steps have been taken to ban the drugs for import for which technologies are available an<j investments have already been made by Drug Industry?

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THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) No, Sir.

### Disprin formulations

(b) No, Sir.

..&

(c) Yes, Sir. The total import of bulk drugs and formulations into the country during the last two years, year-wise are given below:

(Rs. in crores)

- (d) It is the endeavour of Government to encourage domestic production of all the bulk drugs and intermediates to restrict imports and to achieve self-sufficiency. Following steps have been taken to augment indigenous production:
  - (i) A number of bulk drugs have been identified where the manufacturers are allowed minimum economic capacity for settioyup their projects.
  - (ii) In 1985, 94 bulk drugs and intermediates were delicensed for production in the country.
  - (iii) Registration with the OGTD are freely allowed to companies other than FERA and MRTP companies.

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(v) Protection is also provided to indigenous producers through the tarrif mechanism. Most of the bulk drug's and ' intermediates are levied custom duty of 100 pe cent *ad-valorem*.

The import of bulk drugs ani intermediates is regulated under the provisions of Import and Export Policy. Production of a drug by a company depends on various factors such as demand and supply, economies of production, drug obsolescence and corporate plan of the company.

## Supreme Court judgement on unintended benefits

#### 1515. SHRI BHUBANESWAR KALITA: SHRI RAOOF VAL1ULLAH:

Will the Minister of INDUSTRY be pleased to state;

- »(a) whether the Supreme Court has given a judgement for the recovery of unintended benefits made at the cost of consumer to be deposited under Equalisation Fund Account;
- (b) whether it is a fact that the Court has observed overcharging and high profiteering of drug companies;
- (c) if so, whether his Ministry has decided to abolish the account for the recovery of unintended benefit; and
- (d) if so, what are the reasons for discontinuing and how the Ministry will be safeguarding the consumer's interest?

THE" MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAI-CHANDRA SINGH); (a) and (b) Yes, Sir!

(c) and (d) As the operation of DPEA was giving rise to intractable administra- j tive problems with anticipated accruals to i

the DPEA being thwarted by disputes and claims on the DPEA put forth promptly, it has been decided to discontinue the system of retention and pooled pricing. A provision would be made in the new Drug Price Control Order to ensure that amounts which have already accrued to the DPEA and those which arc likely to accrue as a result of action in the past, are protected and ^ed for 'he purpose stipulated in the existing Drug Prices Control Order.

# Refund of Unintended Benefit by drug companies

#### 1516. SHRI BHUBANESWAR KALITA: SHRI RAOOF VALMJLLAH:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that according to Supreme Court's ruling 26 drug companies are liable to refund the over charging from the consumers;
- (b) names of the drug companies which are liable to refund the unintended benefit made by them;
- (c) whether it is a fact that the amount to be refunded runs into many crores;
- (d) whether it i<sub>s</sub> also a fact' that tke amount over-charged from April, 1981 to April, 1987 is to be refunded by each *of* the drug company;
- (e) if so, whether the drug companies will have to pay interest on this amount; and
  - (f) if so, at what rate?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINIS-. TRY OF INDUSTRY (SHRI R. K. JAI-CHANDRA SINGH): (a) to (f) Supreme Court in its judgement on 10th, April, 1987 allowed the appeal of tne Union of India and dismissed the writ petition of M|s. Cyanamid India Ltd. filed in the Delhi High Court. Court has